

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(11)

OA No.2968/91

New Delhi this the 3rd February, 1997.

Hon'ble Mr. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Sub. Inspector Radhey Shyam,  
N. D-163, FRRO,  
New Delhi.

...Applicant

(By Advocate Sh. B.S. Maine, though none appeared).

-Versus-

1. Commissioner of Police,  
Delhi Police,  
Police Headquarter,  
New Delhi.

2. D.C.P. Headquarter,  
Delhi Police,  
New Delhi.

...Respondents

(By Advocate Sh. Rajinder Pandita)

ORDER (Oral)  
(Hon'ble Mr. S.R. Adige, Member (A))

The applicant prays for a direction to respondents to open the sealed cover and to act upon the same with all consequential benefits, if the applicant is found fit for promotion.

2. None appears for the applicant when the case was called out, although this was listed for regular hearing today. Sh. Rajinder Pandita appears for the respondents and has been heard.

3. Sh. Pandita has invited our attention to page 3 of the respondents' reply, wherein it has been stated that on the direction of the Tribunal dated 13.12.91, the sealed cover has since been opened

(12)

and the applicant has been promoted to officiate as Inspector (Executive) w.e.f. 14.2.91, after admitting his name to list 'F' (Executive) w.e.f. 11.2.91 at the proper place of seniority.

4. Under the circumstances, nothing further survives in the O.A., which is dismissed, as having become infructuous. No costs.

A Vedavalli

(Dr. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Member (A)

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